

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(91)

OA 1439/2001

New Delhi this the 18th day of April, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri M.P.Singh, Member (A)

1. Sh.Ajeet Kumar Sethi,
S/O Sh.K.L.Sethi,
C-41, Street- 4, Kanti
Nagar (Extn.),Delhi-51
2. Sh.Muneshwar Tyagi
S/O Shri D.N.Tyagi,
1606, Sector-6, R.K.Puram,
New Delhi.
3. Shri A.K.Singh
S/O Shri R.K.Singh,
III/17, Sechedule B, President
Estate, New Delhi-4
4. Shri A.K.Pandey
S/O Shri R.B.Pandey,
706/C-II,Street No.17,
Sadh Nagar, Palam Colony
New Delhi
5. Shri Manoj Kumar Jain
S/O Shri P.S. Jain,
WZ 406/21 A, IIInd Floor, Janak
Park, Hari Nagar, New Delhi.

..Applicants

(By Advocate Shri Sohan Lal)

VERSUS

1. Union of India through
Secretary, Ministry of Urban
Dev. & Employment, GOI, Nirman
Bhawan, New Delhi.
2. Director General of Works,
CPWD, Nirman Bhawan, New Delhi
3. The Chief Engineer (Training)
CPWD Training Institute,Kamla
Nehru NNagar, Hapur Road,
Ghaziabad (UP)
4. S.E.(Training) and Controller
of Examinations, CPWD + Traing
Instt., Kamla Nehru Nagar,
Hapur Road, Ghaziabad.

..Respondents

(By Advocate Shri S.K. Gupta)

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(P)

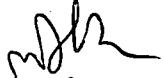
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O R D E R (ORAL.)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J))

Learned counsel for the applicants submits that the reliefs prayed for in the application have since been granted by the respondents by way of promoting the applicants and therefore, this OA has now become infructuous. Shri S.K.Gupta, learned counsel confirms the position.

2. In the above facts and the submissions made by both the learned counsel for the parties, OA 1439/2001 is disposed of. No order as to costs.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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